

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1082
(TO BE ANSWERED ON 15.12.2022)

ADVISORY BY CIC FOR PROPER IMPLEMENTATION OF RTI ACT

1082 SHRI NARANBHAI J. RATHWA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that Central Information Commissioner (CIC) has issued advisory recently for the proper implementation of RTI Act;
- (b) if so, the details thereof;
- (c) whether organizations like Securities and Exchange Board of India (SEBI), Election Commission of India (ECI), Registrar of Companies (Mumbai) and Ministry of Corporate Affairs either hold back genuine information or refuse to share legitimate information with appellants under the RTI Act;
- (d) if so, the details thereof and reasons therefor; and
- (e) whether CIC would conduct an audit of these organizations and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (e): As per RTI Act, 2005, it is the obligation and responsibility of Public Authorities to implement the provisions of the RTI Act.

The Information Commissioners, Central Information Commission, from time to time, issue advisories to the Central Public Information Officers (CPIOs) as part of their orders, to ensure compliance with the provisions of the RTI Act, 2005. In addition, Central Information Commission vide its D.O. letters dated 28.07.2022 and 01.09.2022 requested all the Ministries/Departments to take necessary steps and nominate the Training Institute for conducting transparency/third party audit of their suo motu disclosure under Section 4 of RTI Act for year 2021-22.

Public authorities are required to get a transparency audit conducted every year and the outcome of such reports form part of the CIC's annual report.
